FRAMEWORK FOR TRANSPARENCY AUDIT

Suo Motu Disclosure under Section 4 of the RTI Act, 2005.

S. No.	Item		Details of dis	closure	Remarks / Reference Points (Fully met / partially met / not met) Not applicable will be treated as fully met/ partially met
(1)	(2)		(3)		(4)
1. OR	GANISATION AND FUNC	TION	I		
1.1	Particulars of its organisation,	(i)	Name and address of the Organisation	Branch Secretariat Chennai	
1.1	functions & duties	(ii)	Head of the Organisation:	Smt. R. Jayalakshmi	
		(iii)	Vision, Mission and Key Objectives	Please see Annual Report of this Branch Secretariat	
		(iv)	Function and duties	Please see Annual Report of this Branch Secretariat	
		(v)	Organisation Chart	Enclosed – Annexure-I	
		(vi)	Any other details – the genesis, inception, formation of the Department and the HoDs from time to time as well as the Committees/Commissions constituted from time to time have been dealt	Not applicable	
1.2	Power and duties of its officers and employees	(i)	Powers and duties of officers (administrative, financial and judicial).	Issued by Main Secretariat	
		(ii)	Powers and duties of other employees	Issued by Main Secretariat	
	Section 4(1)(b)(ii)	(iii)	Rules/orders under which powers and duty are derived and exercised	Administration of Main Secretariat	
		(iv)	Work allocation	Not applicable	
1.3	Procedure followed in decision making process	(i)	Process of decision-making: identify key decision-making points	Not applicable	
		(ii)	Final decision-making authority	Main Secretariat	
	[Section 4(1)(b)(iii)]	(iii)	Related Provisions, Acts, Rules, etc.	Not applicable	
	2	(iv)	Time limit for taking decisions, if any.	Not applicable	
		(v)	Channel of supervision and accountability	Not applicable	
1.4	Norms for discharge of	(i)	Nature of functions/services offered	Not applicable	
	functions	(ii)	Norms/standards for functions/service delivery	Not applicable	
	[Section 4(1)(b)(iv)]	(iii)	Related Provisions, Acts, Rules, etc.	Not applicable	
		(iv)	Time limit for achieving the targets	Not applicable	
		(v)	Process of redress of grievances	Not applicable	
1.5	Rules, regulations, instructions (in manual and records for	(i)	Title and nature of the record/manual/instruction		
	discharging functions	(ii)	List of Rules, regulations, instructions manuals and records	Not applicable	
	[Section 4(1)(b)(v)]	(iii)	Acts/Rules, Manuals, etc.		
		(iv)	Transfer policy and transfer orders		
1.6	Categories of documents held	(i)	Categories of documents		
	by the authority under its control		Custodian of documents/categories	Not applicable	
	[Section 4(1)(b)(vi)]				

1.7		Т					
1.7	Boards, Councils, Committees	(i)	Name of Board, Council, Committee, etc.				
	and other Bodies constituted as	(ii)	Composition				
	part of the Public Authority	(iii)	Dates from which constituted				
*)	10-1	(iv)	Term/Tenure				
	[Section 4(1)(b)(viii)]	(v)	Powers and functions				
-		(vI)	Whether their meetings are open to the public?	Not applicable			
- 1		(vii)	Whether the minutes of the meetings are open				
		(,	to the public?				
		(viii)	Place where the minutes, if open to the public,				
		(*111)	are available?				
1.8	Directory of officers and	(i)	Name and designation	Available in website www.legalaffairs.gov.in			
1	employees	(ii)	Telephone, fax and e-mail ID	Tel.: 044-28277523 / 28272671 / 28262605;			
		(11)	receptione, tax and c-man ib	Fax:044-28270501			
	[Section 4(1)(b)(ix)]	-		e-mail: legal.tn@nic.in			
1.9	Manadala	(")					
1.9	Monthly remuneration received	(i)	List of employees with gross monthly	As per budget allocation of IFD, M/o Law &			
	by officers & employees		remuneration	Justice			
	including system of	(ii)	System of compensation as provided in its	Not applicable			
	compensation		regulations				
	[Section $4(1)(b)(x)$]						
1.10	Name, designation and other	(i)	Name and designation of the Public Information	Shri Jaspal Singh Dhanju, CPIO;			
10	particulars of PIOs	(1)	Officer (PIO), Assistant PIO(s) and Appellate	Shri P.R. Ramanathan, CAPIO;			
	particulars of 110s	2	, , , , , , , , , , , , , , , , , , , ,				
	[Section 4(1)(b)(xvi)]	(;;)	Authority Address, telephone numbers and e-mail ID of	Smt. R. Jayalakshmi, Appellate Authority. Branch Secretariat, Department of Legal			
		(ii)					
	1		each designated official:	Affairs, 3rd Floor, Shastri Bhavan Annexe,			
			j,	Haddows Road, Chennai-6			
				Tel.: 044-28277523 / 28272671 / 28262605			
				Fax:044-28270501			
1.11	Number of employees against	NI1		e-mail: legal.tn/anic.in			
1.11	whom disciplinary action has		ber of employees against whom disciplinary action	nas been			
1	been proposed/taken	(i)	Pending for minor penalty or major penalty				
	been proposed/taken		proceedings				
	[Section 4(2)]	(ii)	Finalised for minor penalty or major penalty				
			proceedings				
1.12	Programmes to advance	(i)	Educational programmes	Not applicable			
	understanding of RTI	(ii)	Efforts to encourage public authority to				
	(Section 26)		participate in these programmes				
	10000011 201	(iii)	Training of CPIO/APIO				
		(iv)	Update and publish guidelines on RTI by the				
		` ′	Public Authorities concerned				
1.13	Transfer policy and transfer		•				
	orders		Januard Ing Main Congression				
	[F No.1/6/2011-IR dt 15.04.2013]		Issued by Main Secretariat				
<u> </u>	,						
2. BUDGET AND PROGRAMME							
2.1	Budget allocated to each	(i)	Total budget for the public authority	As per budget allocation of IFD, M/o Law &			
	agency including all plans,	` '		Justice			
	0 1	(ii)	Budget for each agency and plan and	Issued by Ministry of Finance			
	on disbursements made, etc.	` ′	programmes				
	[Section 4(1)(b)(xi)]	(iii)	Proposed expenditures	Available with IFD, M/o Law & Justice			
	[(iv)	Revised budged for each agency, if any	Available with IFD, M/o Law & Justice			
		17					

		(v)	Report on disbursements made and place where the related reports are available	Main Secretariat	
2.2	Foreign and domestic tours	(i)	Budget	Not applicable	
•)		(ii)	Foreign and domestic tours by Ministers and	Not applicable	
	[F No.1/8/2012-IR dt 11.09.2012]		officials of the rank of Joint Secretary to the Govt		
			and above, as well as the Heads of Departments		
			_		
			(a) Places visited	Not applicable	
			(b) The period of visit	Not applicable	
			(c) The number of members in the official	Not applicable	
			delegation		
			(d) Expenditure on the visit	Not applicable	
		(iii)	Information related to procurements		
			(a) Notice/tender enquiries, and corrigenda, if		
			any, thereon		
			(b) Details of the bids awarded comprising the		
		1	names of the suppliers of goods/services		
			being procured	Purchases are being made through G-eM	
			(c) The works contracts concluded - in any	since June 2019.	
	1		such combination of the above; and		
			(d) The rate/rates and the total amount at		
			which such procurement or works contract		
			is to be executed		
2.3	Manner of execution of subsidy	(i)	Name of the programme activity		
	Section 4(1)(b)(xii) (iii) Procedure to avail benefits (iv) Duration of the programme/scheme		Objective of the programme		
		(v)	Physical and financial targets of the programme	Not applicable	
	(vi) Nature/scale of subsidy / amount allotted				
(vii) Eligibility criteria for grant of subsidy					
	(viii) Details of beneficiaries of subsidy programme				
0.4	D:	1	(number. Profile, etc.)		
2.4	Discretionary and non-	(i)	Discretionary and non-discretionary		
	discretionary grants [F No. 1/6/2011-IR dated]		grants/allocations to State Government / CGOs		
	15.04.2013	/	/ Other Institutions	N . A . P . 11	
	15.6 1.2010)	(ii)	Annual accounts of all legal entities who are	Not Applicable	
2.5	provided grants by public authorities				
2.0	(.) Concessions, permits of authorisations Stanted				
			For each concession, permit or authorisation gran	Inted	
	authorisations granted by the public authority (ii) For each concession, permit or authorisation granted by the public authority (a) Eligibility criteria			nited	
	[Section 4(1)(b)(xiii)]		(b) Procedure for getting the concession/grant		
			and/or permits of authorisations	1 NA	
			(c) Name and address of the recipients given	Not Applicable	
	concessions/permits of authorisations (d) Date of award of concessions/permits of				
			authorisations		
2.6	CAG & PAC paras	CAG	and PAC paras and action taken reports (ATRs)	Not Applicable	
	[F No. 1/6/2011-IR dated		these have been laid on the Table of both the		
	15.04.2013]		es of the Parliament		
				L. L	

3.1 Parti arrai with	CITY AND PUBLIC IN ticulars for any		FACE			
arrai with	ticulars for any					
with		Arran	gement for consultations with or representation b	y the members of the public		
	ingement for consultation	(i)	Relevant Acts, Rules, Forms and other	Not Applicable		
	or representation by the		documents which are normally accessed by			
	members of the public in relation to the formulation of policy or implementation thereof. [Section 4(1)(b)(vii)]		citizens			
		(ii)	Arrangements for consultation with or representa	ation by		
			(a) Members of the public in policy			
			formulation / policy implementation			
			(b) Day and time allotted for visitors			
	o.1/6/2011-IR dated 4.2013]		(c) Contact details of Information &	Not Applicable		
10.07	4.2013j		Facilitation Counter (IFC) to provide			
			publications frequently sought by RTI			
			applicants			
		Public	c-Private Partnerships (PPP)			
		(i)	Details of Special Purpose Vehicle (SPV), if any			
		(ii)	Detailed Project Reports (DPRs)			
		(iii)	Concession agreements			
		(iv)	Operation and maintenance manuals			
		(v)	Other documents generated as part of the			
			implementation of the PPP			
		(vi)	Information relating to fees, tolls or the other	Not Applicable		
			kinds of revenues that may be collected under			
			authorisation from the Government			
		(vii)	Information relating to outputs and outcomes			
		(viii)	The process of the selection of the private sector			
			party (concessionaire, etc.)			
			All payments made under the PPP project			
	the details of policies/	Publish all relevant facts while formulating important policies or announcing decisions which affect				
	sions which affect public		to make the process more interactive:			
	med to them?	(i)	Policy decisions/legislations taken in the	Not applicable		
Secu	ion 4(1)(c)]		previous year	N		
		(ii)	Outline the public consultation process	Not applicable		
		(iii)	Outline the arrangement for consultation before	Not applicable		
3.3. Disse			formulation of policy	<u> </u>		
	emination of information	Use of	f the most effective means of communication:			
	ly and in such form and ner which is easily					
	ssible to the public.	(i)	Internet (website)	Not applicable		
	fon 4(3)]					
	n of accessibility of	Inform	nation manual/handbook available in:			
	mation manual/handbook	(i)	Electronic format	Not applicable		
	[Section $4(1)(b)$]	(ii)	Print format	Not applicable		
			f materials available	1 -11 -1 -1 -1 -1 -1 -1 -1 -1 -1 -1		
	book available free of cost	(i)	Free of cost	Not applicable		
1	of not	(ii)	At a reasonable cost of the medium	Not applicable		
	on 4(1)(b)]	(11)	The a readonable code of the mediani	app		
4. E-Gover				•		
	uage in which Information	(i)	English	Not available		
	ual/Handbook available	(ii)	Vernacular/Local Language	Not applicable		
[F No. 1	[F No.1/6/2011-IR dated	(^^)	Boom Buildage			
	1.2013]					

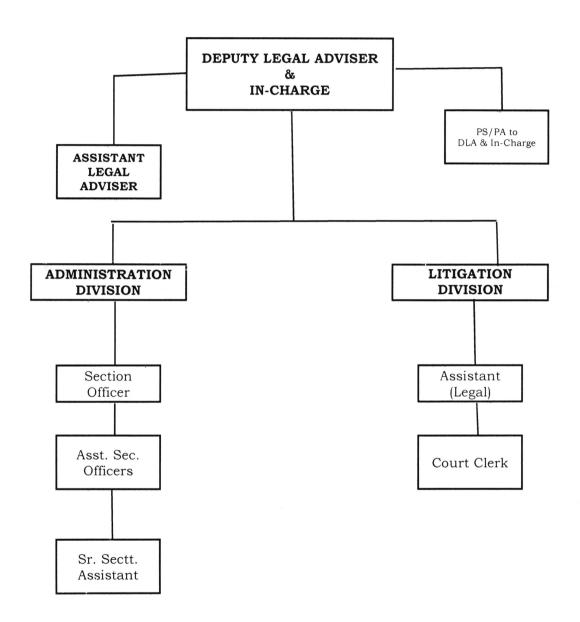
4.2	When was the Information Manual/Handbook last updated? [F No.1/6/2011-IR dated 15.04.2013]	Last update of Annual updation		Not applicable	
4.3	Information available in electronic form		Details of information available in electronic form	Not applicable	
	[Section 4(1)(b)(xiv)]	(ii)	Name/title of the document/record/other information	Not applicable	
	,	(iii)	Location where available	Not applicable	
4.4	Particulars of facilities available	(i)	Name and location of the facility	Not applicable	
	to citizen for obtaining	(ii)	Details of information made available	Not applicable	
	information	(iii)	Working hours of the facility	Not applicable	
	[Section 4(1)(b)(xv)]	(iv)	Contact person & contact details (Phone, fax, email)	Not applicable	
4.5	Such other information as may	(i)	Grievance redressal mechanism	Not applicable	
	be prescribed under Section 4(i)(b)(xvii)	(ii)	Details of applications received under RTI and information provided	Not applicable	
		(iii)	List of completed schemes/projects/ programs	Not applicable	
		(iv)	List of schemes/projects/programs underway	Not applicable	
		(v)	Details of all contracts entered into including	Not applicable	
		` ′	name of the contractor, amount of contract and		
			period of completion of contract		
		(vi)	Annual Report	Not applicable	
		(vii)	Frequently Asked Questions (FAQs)	Not applicable	
		(viii)	Any other information such as		
			a) Citizen's Charter	Not applicable	
			b) Result Framework Document (RFD)	Not applicable	
			c) Six monthly reports on the performance against the benchmarks set in the Citizen's Charter	Not applicable	
4.6	Receipt and Disposal of RTI	(i)	Details of applications received and disposed	Enclosed – Annexure-II	
	applications and appeals [F No.1/6/2011-IR dated 15.04.2013]	(ii)	Details of appeals received and orders issued	Enclosed – Annexure-III	
4.7	Replies to Questions asked in the Parliament	Deta	ils of Questions asked and replies given	Not applicable	
5. Inf	ormation as may be pres	scrib	ed		
5.1	Such other information as may	(i)	Name and details of	Please see Department's website	
	be prescribed [F No.1/2/2016-IR dated		a) Current CPIOs and FAAs	www.legalaffairs.gov.in	
	17.08.2016] & [F No.1/6/2011-IR dated 15.04.2013]		b) Earlier CPIOs and FAAs from 01.01.2015		
	aa.ca 10.01.2010j	(ii)	Details of third-party audit of voluntary disclosur	re	
			a) Dates of audit carried out	Not applicable	
		b) Report of the audit carried out		Not applicable	
		(iii)	Appointment of Nodal Officers not below the rank		
			a) Date of appointment	By the Main Secretariat	3
			b) Name and Designation of the officers	By the Main Secretariat	
		(iv)	Consultancy Committee of key stakeholders for a		
			a) Dates from which constituted	Not applicable	
		L	b) Name and Designation of the officers	Not applicable	

		(v)	Committee of PIOs/FAAs with rich experience in	RTI to identify frequently sought information	
			under RTI		
			a) Dates from which constituted	Not applicable	
(M)			b) Name and Designation of the officers	Not applicable	
6.(nf	ormation disclosed on o	wn ii	nitiative		
6.1	Item/information disclosed so that	at publ	ic have minimum resort to use of RTI Act to obtain	Information as available under the RTI Act is	
	information			conveyed to the applicants	
6.2	Guidelines for Indian	(i)	Whether STQC Certification obtained and its	Not applicable	
	Government Websites (GIGW) is		validity	7. W	
	followed [released in February	(ii)	Does the website show the certificate on the	Not applicable	
	2009 and included in the		website?		
	Central Secretariat Manual of				
	Officer Procedures (CSMOP) by				
	Department of Administrative				
	Reforms and Public Grievances,				
	Ministry of Personnel, Public				
	Grievances and Pension,			A A	
	Government of India				

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MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS BRANCH SECRETARIAT CHENNAI

ORGANISATION CHART



Annexure-II

R.T.I. APPLICATIONS RECEIVED AND DISPOSED

YEAR	R.T.I. AP	DISPOSED			
	On-line	Physical (by post)	Total	DIST QUED	
2017	21	27	48	48	
2018	37	12	49	49	
2019	46	06	52	52	

R.T.I. APPEALS RECEIVED AND DISPOSED

YEAR	R.T.I.	DISPOSED				
ILAK	On-line	Physical (by post)	Total	DIST OSED		
2017	03	05	08	08		
2018	07	03	10	10		
2019	03	03	06	06		